

17.50 hrs.

WEST BENGAL APPROPRIATION BILL,*
1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: I introduce § the Bill.

I beg to move §

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3 the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI JYOTIRMOY BASU: Sir, before you proceed to the next item, I would like to say that my Half-An-Hour discussion should be taken up at 6-30 P.M. and, after 7 P.M., the routine business may be taken up.

17.52 hrs.

PRESS COUNCIL (AMENDMENT) BILL,
1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): Mr. Speaker, Sir, I beg to move:

"That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

The House will recall that during the last session, this House was gracious to pass a Bill to extend the term of the Press Council and, at that stage, I had promised that very soon I would come before the House with a Bill further to amend the Press Council Act so as to enable the Press Council to function more effectively.

Sir, the Press Council was set up in 1966 on the recommendation of the Press Commission. While the Press Commission went into the various aspects of the working of the press in this country, one of the recommendations made by the Commission was that,

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§ Introduced /moved with the recommendation of the President.